

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.10
C.P.(IB) No.136/BB/2023

IN THE MATTER OF:

Guru Rajendra Minerals Trading Company ... Petitioner
Vs
Sai Krishna Minerals Private Limited ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.02.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan
For the Respondent : Ms.Lakshmi Menon

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. The Respondent Counsel requested time to file NOC Vakalath and also submitted that the settlement talks are going on between the parties.
3. Two weeks' time is granted for reporting the settlement. If settlement doesn't take place, two weeks' time is granted to the Respondent to file objections duly serving the copy on the otherside and one week thereafter to the Petitioner to file rejoinder, if any. List the case on **06.03.2024**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)